

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 321**  
CP-226/ND/2023

**IN THE MATTER OF:**

Mr. Mahavir Goyal

**.....APPLICANT/PETITIONER**

**Vs**

M/s. Nalwa Sons Investment Ltd. And Ors.

**.....RESPONDENT**

**SECTION**

**U/s 59 of Comp Act, 2013**

**Order delivered on 22.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. Swaralipi Deb Roy

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**  
**ORDER**

Learned Counsel appears for the Applicant. In compliance with the order dated 12.02.2024, the Applicant has served the Respondent and filed proof and affidavit of service. No one has appeared on behalf of the Respondents. In the interest of justice, the Court Officer is directed to serve the e-notice on the Respondents for filing their reply affidavit and for appearance on the next date of hearing. The Respondents are directed to file reply affidavit within one week.

List the matter on **01.07.2024**.

Sd/-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**